

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 19
IA 2540/2018 IA 830/2021
IN TCP. (IB)-908(MB)/2017

IN THE MATTER OF:

Mahavir Express Logistics

.... Petitioner/Applicant

v.

Hitech Engineering Corporation India Pvt Ltd

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 30.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Alefiyah S, Adv.

For the Liquidator

Ms. Raina Birla, Adv.

ORDER

Heard the arguments in both the IAs i.e. IA 2540 of 2018 and IA 830 of 2021. **Reserved for orders.**

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

30.06.2021
ANKIT